1	2	3	4
6.	Gujarat	1275.13	637.57
7.	Haryana	306.30	153.15
8.	Himachal Pradesh	122.43	61.22
9.	J & K	248.79	124.40
10.	Karnataka	2332.44	1 16 6.22
11.	Kerala	848.57	424.29
12.	Madhya Pradesh	4401.69	2200.85
13.	Maharashtra	3786.82	1893.41
14.	Manipur	45.71	22.86
15.	Meghalaya	53.48	26.74
16.	Mizoram	22.53	11.27
17.	Nagaland	57.33	28.67
18.	Orissa	2817.99	1409.00
19.	Punjab	217.82	108.93
20.	Rajasthan	1828:74	914.37
21.	Sikkim	20.87	10.44
22.	Tamil Nadu	3140.18	1570.00
23.	Tripura	59.37	29.69
24.	Uttar Pradesh	8465.31	4232.66
25.	West Bengal	3112.95	1556.48
2 6 .	A & N Islands	21.11	10.56
27.	D & N Haveli	11.46	5.73
28.	Daman & Diu	6.76	3.38
29.	Lakshadweep	10.58	5.29
30.	Pondicherry	20.66	10.33
	Total	44740.00	22370.00

[English]

Tapti off-Shore Gas Fields

4361. SHRI DILEEP SANGHANI : SHRI HARIN PATHAK :

SHRI DINSHA PATEL :

SHRI N.J. RATHWA:

SHRI SATYAJITSINH DULIPSINH GAEKWAD:

Will the PRIME MINISTER be pleased to refer to reply given to Unstarred Question No. 1427 on July 16, 1992 regarding allocation of gas for the proposed Pipavav power project from Tapti Off-shore gas fields;

- (a) whether the Government have taken a decision to allocate gas for the proposed Pipavav Power Project subject for development of Tapti Gas fields and state;
- (b) if so, quantity of gas likely to be allocated to Pipavav Power Project from Tapti?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (b). It has been decided to take the gas from Mid and south Tapti fields to Hazira to meet the existing commitments ex-Hazira and along the HBJ pipeline.

Written Answers

Supply of LPG

- (a) whether there is any ceiling for supply of LPG by the distributor/agency;
 - (b) if so, the details thereof;
- (c) whether the Government have made any survey of LPG agencies which are burdened in the supply of LPG beyond the stipulated limit throughout the country;
 - (c) if so, the details thereof;
- (d) the remedial steps taken or proposed to be taken in this regard; and $% \left(\frac{1}{2}\right) =\frac{1}{2}\left(\frac{1}{2}\right) ^{2}$
- (e) the number of LPG outlets proposed to be opened in Gujarat on the basis of survey in each district there?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):
(a) and (b). The present Refill sale ceiling for LPG distributors in different cities/towns is as gien below:

Towns/Cities with population (based on 1991 census)		Revised ceiling per month
1.	Bombay	10,000
2.	Delhi	9,000
3.	Madras/Calcutta and towns having population of over 40 lakhs.	8,000.*
4.	Towns with 20 to 40 lacs	7,000
5.	Towns with 10 to 20 lacs	6,000
6.	Towns upto 10 lakhs	5,000

(c) to (f). There are a few distributors who are operating above the ceiling limit fixed for different markets. Such markets are restructured and efforts are made to set up more LPG distributorships in these markets subject to availability of product. Government has approved LPG Marketing Plan 1994-96 containing 1191 LPG distributorships all over the country, including 64 distributorships for Gujarat.

Regional Research Laboratory

- (a) whether Regional Research Laboratory, Jorhat has been adequately funded by CSIR for research works:

- (b) if so, funds allotted during last three years; and
- (c) the achivements of the Regional Research Laboratory, Jorhat during last three years in research works?

Written Answers

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH): (a) Yes, Sir. Their allocations from Government has steadily increased as follows:

Year	Funds Allocated (Rs. Lakh)	
1993-94	544.265	
1994-95	678.121	
1995-96	736.445	

(c) RRL, Jorhat is working broadly in the areas of drugs and pharmaceuticals, chemicals, catalysis & petrochemicals, biotechnology, building materials, medicinal and aromatic plants etc. Some of the important R&D achivements of the Laboratory during the period 1993-94 to 1995-96 are described in the attached statement.

STATEMENT

R & D Achievements during 1993-94 to 1995-96

Some of the important processes developed by the laboratory are :

S.No.	Processes	•				

- Flow improvers for crudes of Dikom & Kathalani oil fields
- Pour Point depressants additives for Kumchai oil fields
- 3. Deciler for effluent treatment
- 4. Methmidophos (Pesticide)
- 5. Acephate (Pesticide)
- 6. Edifenphos (Pesticide)
- 7. 16-DPA (intermediate for steroidal drugs)
- 8. Pethidine HCI (Analgesic)
- Biogas from plant residues and waste biomass using vertical fed batch digester (VFBD)
- Ferrocement techniques for fabrication of components of housing, water tanks, grain storage silos etc.
- Upgradation of Vertical Shaft Kiln (VSK) cement plant technology for higher capacity of 60,000 TPA with improved air distribution system
- 12. Micropropagation techniques for following medicinal & aromatic plants

Shorea assamica,

Alpina galanga,

Dioscorea floribunda,

Pogastemon patchouli

- 13. Water Filter candles for bacteria free water
- Micro encapsulation of oil soluble Leuco dye and Hot melt coating technology carbonless copy paper
- 15. Cold bonded pelletisation of iron ore fines

Allotments By DDA

- 4364. DR. RAMESH CHAND TOMAR: Will the PRIME MINISTER be pleased to state:
- (a) the number of allottees of flats under the SFS-VI, Category-II in Sector-II, Rohini who have been given possession of flats/possession letter by the DDA;
- (b) the time by which the remaining allottees of the above flats are likely to be given possession of flats/possession latter;
- (c) whether there is any rule of DDA to pay interest on the deposits of the allottees in the event of delay in handing over the possession of flats beyond 30 months till the issue of demand letter; and
- (d) is so, the number of allottees who are to be given such interest and also the number of allottees of the above flats who have been given interest?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) DDA has reported that possession letters have been issued in respect of 20 SFS Category II flats in Sector 11, Rohini.

- (b) Possession letters to the remaining 226 allottees of SFS Category II flats in Sector 11, Rohini will be issued immediately on completion of the required formalities by them.
- (c) Interest on account of belated construction is paid @ 7% per annum for delay beyond 30th month and upto 36 months, and @ 10% per annum thereafter till the issue of 5th and final demand
- (d) All the allottees entitled for interest have been allowed the same as per policy referred to in (c) above.

Crude Oil

4365. SHRI ISWAR PRASANNA HAZARIKA: Will the PRIME MINISTER be pleased to state:

(a) the quantities in standard cubic metres of gas flared by ONGC while producing crude oil from the fields in Assam during the last three years upto 1995-96;